

date of publication of the Notification in the Official Gazette, the powers of the Central Government under Section 11A of the said Act in accordance with the Coal Blocks Allocation Rules, 2017 shall also be exercisable by the nominated authority appointed under Section 6 of the Coal Mines (Special Provisions) Act, 2015.

- (2) S.O. 2870 (E), dated the 26th August, 2020, publishing Corrigendum to Notification No. S.O. 1766 (E), dated the 5th June, 2020.

[Placed in Library. For (1) and (2) See No. LT-3902/17/21]

- I. **Report and Accounts (2018-19) of the NSDF, New Delhi and related papers.**
- II. **Report and Accounts (2019-20) of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijiju, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Fund.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4259/17/21]

- II. (a) Annual Report and Accounts of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. LT-4261/17/21]

Notifications of the Ministry of Ports, Shipping and Waterways

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, under sub-section (4) of Section 16 of the Admiralty (Jurisdiction and

Settlement of Maritime Claims) Act, 2017, a copy each (in English only)* of the following Notifications of Ministry of Ports, Shipping and Waterways, along with delay statements :-

- (1) No. G/Amend/12879), dated the 13th February, 2020, amending the Bombay High Court (Original Side) Rules, 1980, to delete/ insert certain entries.
- (2) No. 889-X-3/2020/R, dated the 28th August, 2020, publishing the Orissa High Court Admiralty (Jurisdiction and Settlement of Maritime Claims) Rules, 2020.
- (3) No. SRO C-17/2020, dated the 30th September, 2020, notifying the Rules for regulating the Procedure and Practice in Cases brought before the High Court of Judicature at Madras in the Exercise of its Admiralty Jurisdiction framed by the High Court.

[Placed in Library. For (1) to (3) See No. LT-3997/17/21]

Notifications of the Ministry of Road Transport and Highways

SHRI V. MURALEEDHARAN: Sir, on behalf of General (Retd.) V.K. Singh, I lay on the Table:—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956, along with Delay Statements:-

- (1) S.O. 1021 (E), dated the 9th March, 2020, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (2) S.O. 1054 (E), dated the 13th March, 2020, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

* The Chairman, Rajya Sabha has granted exemption to the Ministry of Ports, Shipping and Waterways to lay the aforesaid Notifications in English only, as per PRO 6.1 {Para 4.1(h)} of the Manual of Parliamentary Procedure in the Government of India.